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Bhubaneswar, Sept 27: The Special Odisha Teacher Eligibility Test (OTET) for in-service teachers is being conducted today across the state. More than 75,000 in-service teachers are appearing for the examination at 193 designated centers.

The exam is being held in two sittings. Paper-I is scheduled in the morning session from 9:00 AM to 11:30 AM, while Paper-II will be held in the afternoon from 2:00 PM to 4:30 PM.

To ensure transparency and prevent malpractice such as copying and question paper leaks, each question paper has been embedded with QR codes and watermarks. Additionally, CCTV surveillance has been installed at all exam centers, and live video streaming of both sittings is being monitored from a central command control room set up at the Board office. This room is digitally connected to all 193 examination centers.

To maintain law and order, two armed police personnel have been deployed at each exam venue. The Board has also constituted 31 monitoring squads, while District Education Officers (DEOs) have been instructed to form additional squads at the district level for effective supervision.

Among the applicants, around 2,600 candidates are physically challenged and will be provided with an extra 50 minutes to complete the examination.

According to official sources, the question pattern remains unchanged, and the exam has been conducted as per the previously established format.

The Blunt Times

NHRC Summons Surat Collector Over Airport Safety Negligence

The move follows a complaint filed by Sanjay Ezhava, president of the Surat Airport Action Committee (SAAC), who alleged gross negligence by Surat district collector in addressing high-rise buildings obstructing the flight path of Surat Airport.

<https://theblunttimes.in/nhrc-summons-surat-collector-over-airport-safety-negligence/52244/>

City Events | By Times News Network On Sep 27, 2025

Surat | Gujarat — In a scathing indictment of official inaction, the National Human Rights Commission (NHRC) has issued a notice to Surat District Collector Dr. Sourabh Pardhi, summoning him for a hearing on October 15. The move follows a complaint filed by Sanjay Ezhava, president of the Surat Airport Action Committee (SAAC), who alleged gross negligence in addressing high-rise buildings obstructing the flight path of Surat Airport.

The controversy dates back to a joint obstruction survey conducted by the Airport Authority of India (AAI) in 2018, which found violations of NOC norms in 41 projects out of nearly 50. Under the Aircraft Rules, 1994, these projects were directed to reduce their height.

While 14 projects voluntarily agreed to lower their structures, the Directorate General of Civil Aviation (DGCA) in August 2021 passed 27 final orders directing developers to comply within 60 days. However, 21 builders challenged the DGCA orders in the Gujarat High Court, while six projects—Florence, Jash Residency, Sarjan Apartment, Fionna Apartment, Ravi Ratnam Apartment, and L&T Apartment—did not appeal, leaving them liable for immediate demolition.

Despite clear directives, the Collector of Surat failed to act for nearly three years, even after reminders from both the AAI and the Surat Municipal Corporation (SMC). In fact, on September 16, 2022, SMC's Deputy Municipal Commissioner formally urged the Collector to act on the DGCA's final order. No demolition was carried out.

The issue resurfaced dramatically after the June 12, 2025 Ahmedabad plane crash, which heightened concerns about aviation safety. Following the tragedy, Collector Pardhi wrote to the Airport Director on July 3, 2025, shifting the demolition responsibility to the AAI and SMC—a move critics say was an attempt to deflect blame.

Calling out this delay, complainant Sanjay Ezhava said, "For three years, the administration turned a blind eye, risking the lives of 70 lakh Surat residents. The Collector's inaction only benefited powerful builders while compromising airport safety. This is not just negligence, it is a human rights violation."

A senior member of SAAC added, “Had the orders been executed on time, Surat Airport would have been much safer today. Instead, the district administration played with fire.”

The NHRC’s intervention is being seen as a major development, potentially forcing accountability. Legal experts note that this is among the rare instances where human rights grounds have been invoked in an aviation safety matter, underlining the life-and-death consequences of official apathy.

Meanwhile, civil society activists have demanded strict action not just against the current Collector, but also against former Collector Ayush Oak, who also failed to act on the demolition orders.

The Indian Express

Delhi's Institute For The Blind faces closure: Progressive laws, poor implementation

India's disability rights framework promises inclusion — but predicament of one of the country's oldest blind schools shows how it falters in the face of institutional neglect

<https://indianexpress.com/article/opinion/editorials/predicament-of-delhis-institute-for-the-blind-indicates-how-disability-rights-falter-in-the-face-of-institutional-neglect-10273736/lite/>

By: Editorial | September 27, 2025 02:32 PM IST

The imminent closure of Delhi's Institute for the Blind, one of the country's oldest blind schools, founded in Lahore in 1939 and relocated to Delhi after Partition, tells a larger story of institutional neglect and bureaucratic abdication. For over seven decades, the school has provided education, accommodation, and community to visually impaired children from economically precarious families from states such as Bihar, Uttar Pradesh, and Uttarakhand. Now, the institution, with its 115 students, faces the threat of closure in the absence of a government-issued certificate of recognition, denied due to missing land documents dating back to Partition. While the Directorate of Education has claimed the school failed to act on official notices, the administration alleges a lack of meaningful engagement from authorities, including the National Human Rights Commission (NHRC), which had previously raised alarms over infrastructural deficiencies and safety lapses, including POCSO-related incidents.

What is unfolding in Delhi is not an isolated failure, but a broader pattern of indifference towards the rights and needs of persons with disabilities. The NFHS-5 pegs the percentage of people with some form of disability, including partial or complete blindness, at 4.5 per cent for the period between 2019 and 2021. Despite a slew of progressive legislation and fund allocation — the 2025 Union Budget allocated Rs 1,275 crore for disability welfare — implementation on the ground remains uneven and performative. The Rights of Persons with Disabilities Act, 2016 promises inclusion, accessibility, and equal opportunity. In practice, however, resources remain erratically distributed — data show that in 2023-24, 93 per cent of the budget allocation remained unused — and countless schools for the visually impaired operate without formal recognition. The Scheme for Implementation of the PwD Act (SIPDA), which funds accessibility projects, has seen its allocation progressively slashed, despite a 2024 Supreme Court judgment mandating improved access in public spaces.

These shortcomings converge in the local and immediate crisis faced by institutions such as the Institute for the Blind. The Delhi institution's crisis demands urgent attention — the closure order should be stayed, provisional recognition granted, and land issues resolved without upending the students' lives. But the response must extend beyond reactive fixes.

Disability should be treated as a core governance priority, requiring sustained investment, transparent oversight, enforceable obligations, and institutional accountability. Schools for the visually impaired — including this institution — should be periodically audited for legal compliance, infrastructure, and safety. Inclusion is a constitutional guarantee. Allowing systemic inertia to undermine that promise amounts to an abandonment of some of the state's most vulnerable citizens.

Indian Express

‘He had reaped the fruits of his actions’: A murder on Gandhinagar’s Narmada canal banks & an ‘encounter’ that killed accused near site days later

Accidental death report filed in Gandhinagar ‘Police encounter’ case; Police informs NHRC about “custodial death”

<https://indianexpress.com/article/cities/ahmedabad/he-had-reaped-the-fruits-of-his-actions-a-murder-on-narmada-canal-banks-an-encounter-that-killed-accused-near-site-days-later-10273950/>

Written by Brendan Dabhi | Ahmedabad | Updated: September 27, 2025 10:08 AM IST

8 min read

“Je karma karyu, tenu fal madyu” (He had reaped the fruits of his actions), says Kamala Parmar, who lives in a three-storey house located in the congested neighbourhood of Banshi Ni Chaali next to Ashok Mills BRTS bus stand on Naroda road in Ahmedabad.

Kamala is the stepmother of Vipul alias Neel Vishnu Parmar, 32, who was allegedly shot dead in a police encounter on September 24, on the banks of the Narmada canal in Adalaj, Gandhinagar.

Vipul Parmar was taken there by police as part of the investigation of the murder of aspiring model Vaibhav Manvani, on September 20, when the latter was celebrating his 25th birthday with a 23-year-old woman friend.

A report of ‘accidental death’ has been filed to investigate the “police encounter”, the first in Gujarat after the “police encounter” of Hanifkhan Jat Malek and his son Maddin Khan, alleged members of the ‘Talpatri gang’, in November 2021. Six policemen are under investigation in that case, after a petition was filed in the Gujarat High Court.

Gandhinagar Superintendent of Police Ravi Teja Vasamsetty told The Indian Express, “We have reported the September 24 custodial death to the National and State Human Rights Commissions. We have also informed the Gandhinagar District Collector as well as the District Court, which will initiate a judicial inquiry.”

The Gandhinagar police registered another FIR against the deceased, Vipul Parmar, for attempting to murder a police constable. An Accidental Death (AD) report filed in Parmar’s death will be investigated separately by the Sub Divisional Police Officer (SDPO/DySP).

Kamala says that they had no ties to him, and folded her hands signalling to spare her of the questions about her dead stepson.

Tightlipped neighbours will only tell you that they knew he had been to jail and had been “shot down by the police”. The neighbourhood homes, many populated by tenants, said they had not seen him for a long time and that they had only learnt that he had died.

Parmar, who has been accused of at least one murder and another attempted murder among 10 cases filed against him, did not live here. He lived in Kadadra village of Gandhinagar, reported to be near the residence of his accomplices in previous loot cases.

According to police, Parmar was killed by police “in self defence” after he allegedly snatched the service revolver of a Sub Inspector and fired at the team of the Local Crime Branch, during the reconstruction panchnama (inquest report). The site where he was killed, at the Narmada Canal near Ambapur village, is close to where he had allegedly killed Manvani in the wee hours of September 20, after robbing the two friends of their mobile phones and cash, all worth Rs 52,000, as per the FIR lodged at the Adalaj police station.

While Vipul Parmar had been accused of and/or convicted in at least 10 other cases. The Indian Express has learnt that Parmar had been released from Sabarmati Central Jail just about a year ago.

The Indian Express has found that Parmar has been named as accused in three cases filed at Adalaj police station. The three cases, reported within six days between October 9 and 14, 2021, include two cases of loot and one of murder.

Vipul Parmar’s father Vishnu died several years ago and his only living relatives are his stepmother and a stepbrother, who is said to have conducted his final rites.

Youth murdered on Oct 9, 2021

On October 9, 2021, one Ajay Praveen Sagar was killed after being stabbed along the Narmada Canal in Adalaj. In the FIR, the 21-year-old woman, who was with Sagar on that day, stated that after she had given a bank job interview, they both had travelled to the Narmada Canal near Zundal on his two-wheeler. The FIR stated that they were in love and were sitting by the side of the canal when at about 5:30 pm, a youth on a silver colour Splendor bike arrived and began angrily questioning them regarding the purpose of them sitting at the isolated place. Before they could understand what was happening, the man pulled out a knife from his waistband and began indiscriminately stabbing Sagar on his stomach, chest and neck. The woman stated that she tried to intervene, but in vain. The assailant fled after a car approached their position and stopped to help the screaming woman.

Sagar was first taken to Gandhinagar Civil Hospital and then to Ahmedabad Civil Hospital where he succumbed to his injuries.

Professor robbed on Oct 13, 2021

At about 11:30 pm on October 13, 2021, an assistant professor at a private college was passing through Adalaj on his way to meet colleagues in Chandkheda when he decided to take a break. He parked his car on the service road of the Narmada Canal near Zundal and lit a cigarette. In the FIR filed about 12 hours later, on October 14, he stated that three men riding a bike parked a little ahead of him. One of them brandished a knife and sat in

his car while the other two surrounded him and asked him to give all his valuables. The professor handed them his laptop, mobile phone and Rs 2,700. They then placed his car keys on the road, asked him not to follow them and fled the spot.

On October 21, 2021, Parmar (28), a resident of Naroda Road in Ahmedabad, Kiran Thakor (28) alias Gediyo, and Deepak Thakor, both residents of Kadadara village in Gandhinagar, were arrested for the murder of Sagar and loot of the professor.

Another loot case

A day after Parmar, Thakor and Thakor were arrested by Adalaj Police, a 24-year-old student from a Delhi-based university filed a complaint that he had been looted at knifepoint on the night of October 14, exactly 24 hours after the professor was looted.

According to the FIR, at about 11:45 pm on October 13, when the student was sitting in his car parked beside the Narmada Canal, three men arrived on a bike and approached him. One of them brandished a knife and asked him to part with his valuables. The men took his gold ring, mobile phone and some cash and fled the scene. Since he had been traumatised by the incident, he came forward to file the complaint only 9 days later.

Parmar's 'death in police encounter'

Gandhinagar Range Inspector General of Police (IGP) Virendra Yadav, had in a press conference on September 24, said, "The investigation of the Vaibhav's murder had been given to the LCB after Vipul alias Neel Vishnu Parmar had been apprehended and handed over to Gandhinagar Police. The LCB had taken Parmar to carry out a reconstruction of the events when he snatched the weapon of a police man and fired at the police, injuring LCB personnel Rajendrasinh."

LCB Constable Rajendrasinh Pravinsinh Vaghela was taken to Apollo Hospital where he underwent surgery and remains under treatment.

Regarding the condition of Constable Rajendrasinh Pravinsinh Vaghela, SP Vasamsetty said, "There is damage to his muscles and veins. He will remain in the hospital for a few more days and recovery will take some time."

While Gujarat DGP Vikas Sahay visited Constable Vaghela on September 25, MoS Home Harsh Sanghavi visited him in hospital on September 26.

Inspector General Yadav had added, "In response, the LCB personnel fired back in self defence and Parmar was killed (shot dead)."

Manvani's murder and Parmar's arrest

Manvani and his friends were out celebrating his birthday on Friday (September 19). After that, at about 12:15 am on Saturday (September 20), they dropped a female friend near Tapovan Circle. Then Manvani and the woman came and sat in the car next to the Narmada Canal. At about 1:15 am, one person approached them and tried to loot them. The attacker stabbed them with a sharp weapon.

While the 25-year-old man died on the spot, the woman ran from that place onto Tapovan-Koba road and sat down by the roadside. About 15 minutes later, she borrowed a passerby's phone and informed her father.

The 24-year-old woman, who, according to doctors at Ahmedabad Civil Hospital, was in stable condition after undergoing surgery for four stab wounds she received in the attack, including on her neck and stomach.

On September 23, Parmar was apprehended by the Detection of Crime Branch (DCB) of Ahmedabad City Police from Kagdadi village in Tankara taluka of Rajkot district.

Mathrubhumi

Brutal assault on Malayali students in Delhi; allegedly for not speaking in Hindi

<https://english.mathrubhumi.com/news/kerala/brutal-assault-on-malayali-students-in-delhi-allegedly-for-not-speaking-in-hindi-f39p8dac>

News Desk | 27 September 2025, 09:04 AM IST

Malayali students in Delhi allege brutal assault by police and locals over false theft charges and for speaking English instead of Hindi.

New Delhi: Two Malayali students in Delhi were allegedly subjected to a brutal assault by a group of attackers, with the involvement of police officers, following accusations of theft. The students claim that the violence escalated after they spoke in English instead of Hindi. They also allege that one was kicked in the face. Complaints have been submitted to the Delhi Police Commissioner and the National Human Rights Commission.

The victims, Ashwanth I T from Kozhikode and K Sudhin from Kasaragod, are first-year Political Science students at Zakir Husain Delhi College. The incident reportedly occurred on Wednesday evening near a market close to Red Fort.

Around 7 pm, a man approached them claiming to be selling a mobile phone and a watch. The students declined the offer. Shortly afterwards, the same individual returned with a group of six men and accused the students of stealing the phone. The group allegedly began to assault the students.

When the students sought help from a nearby police officer, they claim he joined the group in physically assaulting them. One student's mobile phone was also allegedly taken during the attack.

Assault continued at the police station

Ashwanth alleged that when they attempted to explain the situation to officers at the nearby police station, no one was willing to listen. Sudhin was also brought to the station, where the students allege that both the police and local residents beat them in public view.

According to the students, they tried to explain the situation in English, as they were not fluent in Hindi, which further provoked the police. One of them claims he was beaten with a fibre baton. They were released only after senior students from the college intervened. The injured students have sought medical treatment at a hospital.

MPs demand immediate action

MP John Brittas has written to the Delhi Police Commissioner demanding strict action against the officers involved. In his letter, Brittas highlighted the disturbing fact that the student was mocked for wearing a traditional Kerala mundu and beaten for communicating in English due to lack of fluency in Hindi.

Another MP V Sivadasan has written to Union Home Minister Amit Shah demanding urgent action over the incident

ABP Live

`Hit For Not Speaking Hindi': Kerala Students Allege Assault By Delhi Police, Locals; MP Seeks Probe

<https://news.abplive.com/news/india/kerala-students-allege-assault-by-delhi-police-locals-mp-seeks-probe-hit-for-not-speaking-hindi-1802716/amp>

ABP Live News | Updated at: 27 Sep 2025 01:49 PM (IST)

The students from Kerala claimed police brutality was exacerbated by their limited Hindi.

Two students from Kerala, Aswanth I T and Sudhin K, enrolled at Zakir Husain Delhi College and originally from Birbhum district, claim they were violently assaulted by a group of locals and police personnel in Delhi on Thursday evening. The incident reportedly began around 7 PM when a man approached the students offering to sell a mobile phone and a watch.

After they declined, he returned with six others, accusing them of theft and launching a physical attack. Later, the police intervened amid the heated situation. The students say their limited fluency in Hindi and attempt to explain the situation in English further aggravated the police, as per a report on Manorama. One student was allegedly kicked in the face and beaten with a fibre baton. Both were released only after intervention by senior students and have since sought medical care.

Rajya Sabha MP John Brittas Condemns Attack

Rajya Sabha MP John Brittas has formally condemned the incident filing complaints with the Delhi Police Commissioner and the National Human Rights Commission. He alleged that police officers colluded with the attackers, allowing locals to continue the assault inside police premises, seizing the students' mobile phones and footwear, and coercing false confessions.

Brittas described the episode as "a disturbing mix of cultural prejudice and unconstitutional coercion," highlighting the violation of India's linguistic and cultural diversity, reported India Today. He demanded strict action against the perpetrators, immediate recovery of the students' belongings, and standing instructions to Delhi police to respect cultural sensitivities and constitutional protections.

The Delhi Police has not yet released an official statement regarding the matter. Meanwhile, calls for an independent inquiry into the assault are mounting, as student groups and civil rights organizations emphasize the need for accountability and safeguarding the rights of linguistic and cultural minorities.

Janta Se Rishta

Kerala : दिल्ली में मलयाली छात्रों पर बर्बर हमला कथित तौर पर हिंदी न बोलने पर

<https://jantaserishta.com/local/kerala/kerala-malayali-students-brutally-attacked-in-delhi-allegedly-for-not-speaking-hindi-4288711>

SANTOSI TANDI 27 Sept 2025 4:05 PM

New Delhi: नई दिल्ली: दिल्ली में दो मलयाली छात्रों पर चोरी के आरोप में पुलिस अधिकारियों की मिलीभगत से हमलावरों के एक समूह ने कथित तौर पर बेरहमी से हमला किया। छात्रों का दावा है कि हिंदी की बजाय अंग्रेजी में बात करने के बाद हिंसा बढ़ गई। उन्होंने यह भी आरोप लगाया कि एक छात्र के चेहरे पर लात मारी गई। दिल्ली पुलिस आयुक्त और राष्ट्रीय मानवाधिकार आयोग में शिकायत दर्ज कराई गई है। पीड़ित, कोझीकोड के अश्वनाथ आई. टी. और कासरगोड के के. सुधीन, ज़ाकिर हुसैन दिल्ली कॉलेज में राजनीति विज्ञान के प्रथम वर्ष के छात्र हैं। यह घटना बुधवार शाम लाल किले के पास एक बाज़ार के पास हुई।

शाम करीब 7 बजे, एक व्यक्ति उनके पास आया और दावा किया कि वह एक मोबाइल फ़ोन और एक घड़ी बेच रहा है। छात्रों ने इस प्रस्ताव को अस्वीकार कर दिया। कुछ ही देर बाद, वही व्यक्ति छह लोगों के एक समूह के साथ लौटा और छात्रों पर फ़ोन चोरी करने का आरोप लगाया। समूह ने कथित तौर पर छात्रों पर हमला करना शुरू कर दिया। जब छात्रों ने पास के एक पुलिस अधिकारी से मदद मांगी, तो उनका दावा है कि वह भी उन पर शारीरिक हमला करने में समूह में शामिल हो गया। हमले के दौरान एक छात्र का मोबाइल फ़ोन भी कथित तौर पर छीन लिया गया। अश्वनाथ ने आरोप लगाया कि जब उन्होंने पास के पुलिस स्टेशन के अधिकारियों को स्थिति समझाने की कोशिश की, तो कोई भी उनकी बात सुनने को तैयार नहीं था। सुधीन को भी थाने लाया गया, जहाँ छात्रों ने आरोप लगाया कि पुलिस और स्थानीय निवासियों ने उन्हें सबके सामने पीटा।

छात्रों के अनुसार, उन्होंने अंग्रेज़ी में स्थिति समझाने की कोशिश की, क्योंकि उन्हें हिंदी ठीक से नहीं आती थी, जिससे पुलिस और भड़क गई। उनमें से एक का दावा है कि उसे फ़ाइबर के डंडे से पीटा गया। कॉलेज के वरिष्ठ छात्रों के हस्तक्षेप के बाद ही उन्हें छोड़ा गया। घायल छात्रों ने अस्पताल में इलाज की माँग की है। सांसदों ने तत्काल कार्रवाई की माँग की सांसद जॉन ब्रिटान ने दिल्ली पुलिस आयुक्त को पत्र लिखकर संबंधित अधिकारियों के खिलाफ सख्त कार्रवाई की माँग की है। अपने पत्र में, ब्रिटान ने इस परेशान करने वाले तथ्य पर प्रकाश डाला कि छात्र का केरल की पारंपरिक मुंडू पहनने के लिए मज़ाक उड़ाया गया और हिंदी में प्रवाह की कमी के कारण अंग्रेज़ी में बात करने के लिए उसकी पिटाई की गई। एक अन्य सांसद वी. शिवदासन ने केंद्रीय गृह मंत्री अमित शाह को पत्र लिखकर इस घटना पर तत्काल कार्रवाई की माँग की है।

Dainik Bhaskar

युवक को छात्राओं से अश्लीलता करना पड़ा महंगा:सुल्तानपुर में पुलिस ने युवक को दबोचा, केस दर्ज कर भेजा जेल

<https://www.bhaskar.com/local/uttar-pradesh/sultanpur/jaisinghpur/news/the-young-man-had-to-pay-a-heavy-price-for-being-obscene-with-the-girl-students-136028801.html>

जयसिंहपुर 4 घंटे पहले

विद्यालय जाने वाली छात्राओं पर सड़क किनारे खड़े होकर फ़्तियां कसने वाला युवक पुलिस के हथे चढ़ गया। पुलिस ने आरोपी को हिरासत में लेकर उसके विरुद्ध मुकदमा दर्ज कर उसका चालन कर दिया। गोसाईंगंज थाना क्षेत्र के इलाके में प्रतिदिन स्कूल जा रही छात्राओं से अश्लील हरकत करने वाले आरोपी पर पुलिस ने कड़ी कार्यवाही की।

शुक्रवार को उप निरीक्षक सुरेश चंद्र, हेड कांस्टेबल विकास तिवारी जुमा की नमाज को सकुशल सम्पन्न कराए जाने को लेकर गौसाबाद मस्जिद के पास मौजूद थे। इसी बीच पुलिस को मुखबिर से सूचना मिली कि मछली मंडी के पास सड़क किनारे खड़ा एक लड़का स्कूल से आने-जाने वाली लड़कियों पर फ़्तियां कस रहा है।

मुखबिर की सूचना पर दोपहर करीब एक बजे पुलिस टीम मौके पर पहुंची तो वह अश्लीलता करते पकड़ा गया। पुलिस ने आरोपी युवक को मौके से पकड़ लिया जिसकी पहचान रिकू निषाद पुत्र अनिल कुमार निवासी हथिया नाला कोतवाली नगर के रूप में हुई। पुलिस ने राष्ट्रीय मानवाधिकार आयोग और सुप्रीम कोर्ट के निर्देशों का पालन करते हुए आरोपी के विरुद्ध मुकदमा दर्जकर अग्रिम विधिक कार्यवाही की।